

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 26358/2020

(Arising out of impugned final judgment and order dated 21-11-2019 in CRLR No. 4061/2004 21-11-2019 in CRLR No. 4060/2004 passed by the High Court of Judicature at Allahabad)

VISHNU PATI TIWARI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.1305/2021-CONDONATION OF DELAY IN FILING and IA No.1306/2021-EXEMPTION FROM FILING O.T.)

Date : 12-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mrs. Pragya Baghel, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner seeking adjournment, the matter is adjourned by four weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)